- (a) whether Government has decided to set up a panel to make school text books gender sensitive:
 - (b) if so, the details thereof along with its composition and terms of reference;
 - the time by which the panel is likely to submit its recommendations; and
- the steps taken by Government to include a chapter in the school text books on gender and body sensitization?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Powers of civil court for National Commission for women

- 2079. SHRIMATI RENUKA CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether Government has decided to grant powers of a civil court to the National Commission for Women, if so, the details thereof; and
- (b) the time by which a legislation in this regard is likely to be brought before the Parliament?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Under Section 10(4) of National Commission for Women Act, 1990, the National Commission for Women has all the powers of a civil court trying a suit while investigating or examining all matters relating to the safeguards provided for women under the Constitution and other laws and while looking into complaints and take suo moto notice of matters relating to deprivation of women's rights and in particular in respect of the following matters, namely:-

- (i) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- (ii) requiring the discovery and production of any document;
- (iii) receiving evidence on affidavits;
- (iv) requisitioning any public record or copy thereof from any court or office;
- (v) issuing commissions for the examination of witnesses and documents; and
- (vi) any other matter which may be prescribed.

(b) Does not arise.

Modernisation of existing Anganwadi Kendras

2080. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government is contemplating on setting up of One Stop Centres across the country in a way to modernisation of existing Anganwadi Kendras for development of child care, if so, the details thereof; and
 - (b) the details of such centres being established in Jharkhand?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No Sir. There is no proposal for setting up of One Stop Centres across the country in a way to modernisation of existing Anganwadi Kendras under Integrated Child Development Services (ICDS) Scheme meant for holistic development of children in the age group of 0-6 years and pregnant and lactating mothers.

(b) Does not arise in view of (a) above.

MR. CHAIRMAN: The House is adjourned till 2.00 p.m.

The House then adjourned at two minutes past twelve of the clock.

The House reassembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

The Prevention of Corruption (Amendment) Bill, 2013

MR. DEPUTY CHAIRMAN: Dr. Jitendra Singh to move the motion for consideration of Prevention of Corruption (Amendment) Bill, 2013. ...(Interruptions)... Dr. Jitendra Singh ...(Interruptions)...

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Mr. Deputy Chairman, Sir, with your kind permission, I beg to move: